

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001**  
**Ph: 23753942 Fax- 23753923**

**Petition No. 61/GT/2016**

**Dated: 1.9.2017**

To

Shri Raj Kumar Mehta,  
Advocate,  
Chamber no. 32, Lawyer's chambers,  
Supreme Court of India,  
New Delhi- 110001

**Subject: Petition No. 61/GT/2016- Approval of tariff for the period from 1.4.2014 to 31.3.2019 and truing-up of tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR - Kamalanga Energy Limited (GKEL) (3x350 MW).**

**Ref: Your letter dated 30.8.2017**

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Sir,

With reference to your letter dated 30.8.2017 on the above subject, I am directed to inform that the hearing of the petition on 19.9.2017 is postponed and the same shall be listed for hearing on 5.10.2017. No further request for extension of time shall be entertained for any reason whatsoever.

**Sd/-**  
B. Sreekumar  
Deputy Chief (Law)